

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 335/MP/2020,
Petition No. 519/MP/2020,
Petition No. 509/MP/2020,
Petition No. 516/MP/2020,
Petition No. 338/MP/2020,
Petition No. 521/MP/2020,
Petition No. 526/MP/2020,
Petition No. 512/MP/2020
and
Petition No. 339/MP/2020

Coram:

Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Date of Order: 26.05.2021

In the matter of:

Corrigendum to order dated 28.4.2021 in Petition No. Petition No. 335/MP/2020, Petition No. 519/MP/2020, Petition No. 509/MP/2020, Petition No. 516/MP/2020, Petition No. 338/MP/2020, Petition No. 521/MP/2020, Petition No. 526/MP/2020, Petition No. 512/MP/2020 and Petition No.339/TT/2020.

Petition No. 335/MP/2020

In the matter of:

Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of ACE on account of installation of various Emission Control Systems at Vindhychal Super Thermal Power Station Stage-I (6x210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. 519/MP/2020

In the matter of:

Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of ACE on account of installation of various Emission Control Systems



at Vindhyachal Super Thermal Power Station Stage-II (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. 509/MP/2020

In the matter of:

Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of ACE on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-III (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. 516/MP/2020

In the matter of:

Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of ACE on account of installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-IV (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. 338/MP/2020

In the matter of:

Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of ACE on account of installation of various Emission Control Systems at Korba Super Thermal Power Station Stage-I&II (3x200+3X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. 521/MP/2020

In the matter of:

Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of ACE on account of installation of various Emission Control Systems at Korba Super Thermal Power Station Stage-III (1X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. 526/MP/2020

In the matter of:

Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of ACE on account of installation of various Emission Control Systems



at Mauda Super Thermal Power Station Stage-I (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. 512/MP/2020

In the matter of:

Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of ACE on account of installation of various Emission Control Systems at Mouda Super Thermal Power Station Stage-II (2X660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. 339/MP/2020

In the matter of:

Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of ACE on account of installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-II (2X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

And in the matter of:

NTPC Ltd.,
NTPC Bhawan,
Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003.

.... **Petitioner**

Vs

1. Madhya Pradesh Power Management Company Ltd. (MPPMCL),
Shakti Bhawan,
Vidyut Nagar, Jabalpur-482008.
2. Maharashtra State Electricity Distribution Company Ltd. (MSEDCL),
Prakashgad, Bandra (East),
Mumbai-400051.
3. Chattisgarh State Power Distribution Company Ltd. (CSPDCL),
P.O. Sundar Nagar,
Danganiya,
Raipur-492013.
4. Gujarat Urja Vikas Nigam Ltd. (GUVNL),
Vidyut Bhawan, Race Course,
Vadodara-390007.



5. Electricity Department, Government of Goa,
Vidyut Bhawan,
Panaji, Goa.
6. Electricity Department,
Administration of Daman & Diu,
Daman-396210.
7. Electricity Department,
Administration of Dadra & Nagar Haveli,
Silvassa.

.....Respondents

ORDER

In order to rectify typing error, following CORRIGENDUM order is being issued.

The words appearing as “International Competitive Bidding” in (a) 13th line of paragraph 40, (b) 8th line of paragraph 48, (c) last line of paragraph 55 and (d) 7th and 12th lines of paragraph 57 shall be read as “Domestic Competitive Bidding (except in case of MSTPS-II, where it was International Competitive Bidding)” in the order dated 28.4.2021 in Petition No. 335/MP/2020 and Batch matters.

2. All other terms of the order dated 28.4.2021 remain unchanged.

sd/-
(Pravas Kumar Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member

sd/-
(P.K. Pujari)
Chairperson

